

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI
[COURT III : Division Bench B1]**

**Application No.: ST/EH/40420/2014
In: ST/40272/2014**

M/s. C.P. Aquaculture (India) Pvt. Ltd., : Appellant
No. 47/D4, Gandhi Mandapam Road,
Kotturpuram, Chennai – 600 085

Versus

The Commissioner of G.S.T. & Central Excise, : Respondent
Chennai Outer Commissionerate

Appearance:-

Shri. V. Ravindran, Advocate
for the Appellant

Shri. B. Balamurugan, AC (AR)
for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: 26.02.2019

Misc. Order No. **40124 / 2019**

Per Bench :

The above application for early hearing has been filed by the appellant seeking out-of-turn hearing of the appeal.

2. Ld. Counsel Shri. V. Ravindran appearing on behalf of the appellant/applicant submitted that the amount involved is above Rs. 5 crores and also that the issue is recurring in nature.

3. Ld. AR Shri. B. Balamurugan appeared on behalf of the Department.

4. Since the amount involved is above Rs. 5 crores, the appellant is given an out-of-turn hearing. The Miscellaneous Application for early hearing is allowed. Registry is directed to list the case for **hearing on 11.06.2019.**

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Sdd